

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.24
C.A.Nos.4, 40 & 42/2024 in
C.P.No.36/BB/2018**

IN THE MATTER OF:

M/s. Stove Kraft Pvt. Ltd. & Anr. ... Petitioners
Vs.
M/s. Pigeon Appliances Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 05.04.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Ms. Lakshmi Menon

ORDER

1. Heard the Ld. Counsel appearing for the Liquidator.
2. In compliance to Order dated 18.03.2024, Ld. Counsel for the Liquidation has filed a memo vide Diary No.2066 dated 02.04.2024. The same is taken on record.
3. For further consideration, list the C.A. and C.P on **01.05.2024**.

C.A.No.42/2024:

1. This Application has been filed by the Applicant-Liquidator of the Corporate Debtor, under Section 281 (1) of the Companies Act, 2013, seeking to take on record 6th Progress Report for the period from 16.09.2023 to 15.12.2023.
2. Heard the Ld. Counsel appearing for the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the C.A. is hereby allowed by taking on record the 6th Progress Report on the liquidation process of Corporate Debtor for the period from 16.09.2023 to 15.12.2023.
4. Accordingly, **C.A.No.42 of 2024 stands disposed of.**

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**